MR. CHAIRMAN; H_{,,w can} there be a ix>int of order when there is nothing in the House? All right. Come on.

SHRI SURESH KALMADI; Sir, this is once again about the rights of Members. Again today there is no calling attention. Also (here is no special mention.

MR. CHAIRMAN; No, I am not permitting.

SHRI SURESH KALMADI:*

MR. CHAIRMAN; Please sit down. Many number of tim s I have disallowed them when we have more important and moie urgent matters. If wiH not be recorded. Please sit down,

SHRI SURESH KALMADI:*

MR. CHAIRMAN: The right of the Members is preserved by me much better than it haa ^{been} preserved by anybody else.

RESOLUTION IN PURSUANCE OF ARTICLE 249 OF CONSTITUTION— Contd.

MR. CHAIRMAN: Mt. Buta Singh will now reply.

.SHRI DIPEN GHOSH (West Bengal): A point of order. Todny a section of the newspapers have reported that the Government has accepted, and is willing to bring certain amendments to the Statutory Resolution which Mr. Buta Singh had moved yesterday. But we hove not yet received any such *notice*.

AN HON. MEMBER: We have received notice.

SHRI DIPEN GHOSH; I am sorry. In thcase. Sir, will We b_e allowed *-r\ seek. certain clarifications because when we spoke yesterday we spoke o_n the basis of the Resolution moved by him.

*Not resorded.

Article 249 of 184 Constitution

MR. CHAIRMAN: I will consider the reply of the hon. Minister, and if, in my opinion, there is need for clarification, I will allow.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): On the amendment we will speak, Sir .

MR. CHAIRMAN: Yes, there will be a discussion on the amendment.

If he moves the amendment, we will allow.

SHRI P. BABUL REDDY (Andhra Pradesh): Sir, before the hon. Minister begins, may I point out one small inaccuracy that has crept into the Resolution?

MR. CHAIRMAN: You can come nnd tell me in my chamber.

THE MINISTER OP HOME AFFAIRS (SHRI BUTA SINGH): Mr. Chairman Sir, I have the privilege of listening carefully to the speeches made by ihe hon. Members of this House on invoking Article 249 of the Constitution by this august House.

Tlie introduction of this Resolution in this House has a background.

SHRI PARVATHANENI UPENDRA: The Minister should first move his amendment.

SHRI BUTA SINGH; The Chair has asked me to reply to the Debate and towards the end I will move the amendment.

MR. CHAIRMAN: Yes, this is the procedure.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh); Sir, if Mr. Buta Singh moves an amendment, I will also move my amendment.

MR. CHAIRMAN: No, You cannot. It has been ruled out.

SHRI SATYA PRAKASH MALAVIYA: But, Sir, Mr. Buta Singh is not a Member of this House. He is only the Home Minister, but 1 am a Member of this House.

185 Resolution in pursuance of

any time subject to the approval of e Chair. And that is a privilege be-mse they have to cairy on the 3dminis-ation. That is why 1 am going io allow Dr. Buta Singh's amendment and 1 am >t allowing any amendment by you with :ry great regret.

SHRI BUTA SINGH: The introduction [this Resolution has a background hich is known to almost all the leaders f the Opposition and I do not want to)mmem on it. But because certain Op-osition leaders made a mention of that .ickground, therefore, j would like :call the events leading to thai.

An impression has been created through te Press that perhaps the Government ∎oke up only when the Opposition leaders iggested Article 249. That is not cor-ict. This matter has been receiving ihe ttcDtion of this august House, the other ugust House, the country as a whole. ie people of India and all the political larties for quite some time and the situa-ion in Punjab wa\$ discussed on a numer of occasions in the other House nnd i this august House also. If I were to ecollect the speeches made by all the Members, including the leadets of the >pposition, and if I sum up those remarks nade by the hon. leaders of the Opposi-ion because 1 need not tak* time of this mgust House, these .speeches will go a ong way to establish that what we are rying to do is precisely what the country wanted and precisely what the Opposition eaders wanted, and we are coming to his august House to invoke the contents > f Art. 249 to serve a national interest.

Some hon. Members said that perhaps ve are amending Art. 249. . Some hon. Members said that we are trying to introluce it- It is there in the Constitution. Some of the hon. Members even want Io he extent of digging up the proceedings >f the Constituent Assembly and read out some of the remarks made by the illust-"ious sons of India, who participated in

that debate. The thrust of the whole exercise was-as the hon. Members were readilig from speeches of either T. T. Krishnamachari or Baba Saheb Ambed-kar or for that matter Shri Alagesar. or the Members who Participated-they all supported the action of the Government as we are now trying to initiate in this House. I need not go into the details of that debate. But what surprised me yesterday was. if I am permitted to express that a double standard of morality was being applied by some of the leaders of ttw Opposition.

Constitution

In a meeting with the hon. Pi Minister when the Government was considering a Constitutional amendment to meet the situation in the country, myself and my colleagues were keen that we should have as much national consensu* as possible. I think ibis is one of the basic postulates of a Parliamentary democracy that on matters of national interest we should try to generate as much consensus as we can. Sir, some hon. Members questioned including the learned Member, Mr. Jaswant Singh our right even to govern. We arc here by the will of the people of India. They have sent us and not a few hand-picked organisations. Every time Mr. Jaswant Singh speaks in this House, I am sorry to comment be makes a particular remark of my coming from Rajasthan. Sir, I do not think theic is anything wrong in that. He says that I have been benefited from Rajasthan. Did I say: how many Opposition leaden have benefited from Delhi? How many of them have benefited from other States to which they do not belong? This is a very, very narrow ind selfish approach towards the exercise of the Parliamentary democracy.

Sir, I also want to place on record my gratitude to the people of Rajasthan. I have done it earlier also and I want to repeat it again. The manner in which they sent me to the House of People-perhaps. I should not comment-that "on6 of the party leaders" which Sari Jaswant Singh happens to be a Member could return from Rajasthan. In his view. I am an outsider. But on odd person like

187 *Resolution in mtrsuance of*

[Shri Buta Singh] me and a man like me from Punjab got maximum votes. I have topped the list in percentage of voting next only to the hon. Speaker. That is how the people of the country believe in the Parliamentary democracy. This is also precisely in keeping with the Congress, philosophy. He made it a point to criticise the Congress philosophy yesterday. The thrust of his speech was Congress policies and Congress ideologies ruining the country. Sir, I am too small a person io educate such a Wg intellectual giant as Shri Jaswant Singhji. Today, if you ask a man in the street, a tribal in the far-flung area and the poorest of Ihe poor; Who is the saviour of this countiy? He will definitely say it is the ideology of Mahatma Gandhi and the Congress policies which have saved this country. .Sir, for a change this oountry saw ...

श्री राम भवधेश सिंह (विहार): महात्मा गांधी का नाम बदनाम कर रहे हैं आप लोग।

MR. CHAIRMAN: Ne. The House is in a very hilarious mood. It is going to pass this Resolution unanimously.

SOME HON. MEMBERS; No.

SHRI BUTA SINGH: Sir, for a change this country saw a change f hands in Delhi as well as at the Centre. I should say that the most driving force. I should not give this certificate, lhe motivating power was Jan Sangli earlier and the BJP now. They brought in that change and the country has seen that philosophy also. They were given a mandate of five years, but they were packed and sent back in less iha_n three years. This i_s how lhe people have rejected the philosophy oiher than Congress.

SHRI GURUDAS DAS GUPTA (West Bengal); Sir,... (Interruptions)

SHRI BUTA SINGH; 1 think you were not in the House. Mr. Gurudas Das Gupt_a was, perhaps, enjoying his cup of coffee when Mr. Jaswant Singhji spoke. I appreciate and r value the stand taken by Mr. Jaswant Singhji and his party. I was

Article 249 of 188 Constitution

expecting on this national issue their topranking leaders like Shri L. K. Advaniji and Shri Vajpayeeji, on_e of them, would be participating so that this debate can acquire The status $_{c}f$ a national issue. ...

Mr. CHAIRMAN; Mr. Buta Singh, it i« entirely... (Interruptions)...

SOME HON. MEMBERS; Sir, on a point of order... (Interruptions)...

MR. CHAIRMAN; Please look here. It was I who raised it. You did not raise it yourself Therefore, I am controlling.

SHRI BUTA SINGH; Sir, I have highest respect for Shri Jaswant Singh.

MR. CHAIRMAN; It is not Parliamentary etiquette to say who should speak on the other side. It is their privilege. They can choose anybody and $y^{\circ}u$ should not comment on it- Please g_0 ahead.

SHRI BUTA SINGH; AU right. Sir, I appreciate and value the support extended by Jaswant Singhji and his party because this is an isue on which there cannot $b_{e a}$ difference of opinion; this is an issue on which the national effort will have to be mobilised. Therefore, Sir, I place on record that we appreciate the stand taken by Jaswant Singhji and his party. But my question t₀ Shrj Dipen Ghosh, to Shri Upendra Choudhun and Shrj Gurupadaswamy...

SHRI PARVATHANENI UPENDRA; No "Choudhury". *(Interruptions)* He is referring to _{my} previous or "purv-ashram" name. Now my name is only Upendra.

MR. CHAIRMAN; Mr. Minister, if you sit down, it wiH mean that you have concluded. Don't sit down.

SHRI BUTA SINGH; Sir, may 1 firstly mention about their role 'and the background. Unfortunately Shri Gurupadaswamy conveniently forgot that it was bis counterpart m the other House, Shri Madhu Dandavate, who is a respected leader of their party, wbo took initiative along with Kulkarniji and other Members of this august House. ..

pursuance oj SHRI DIPEN GHOSH; No_{t m}e.

Resolution in

SHRI BUTA SINGH: I will refer to you in some other context.

SHRI DIPEN GHOSH; YOU are pointing your finger as if I supported that. No.

SHRI BUTA SINGH; I will put your words before you. Don't worry. So, Sir, we had a very useful discussion and then we had a talk, along with the leaders of the Opposition, with the hon. Prime Minister. Sir, I should say, that country and also both the Houses, hon. Members here, should rtfally try to appreciate the anxiety of the leader, the hon. Prime Minister. We had taken a decision that we would go in for a constitutional amend ment. But in his desire Io bring about unanimity for *h's kind of a national cause, he readily accepted the suggestion from the Opposition, although we had examined this provision. This is nothing new. But we wanted to have a permanent solution on a long term basis. But when the hon. leaders whose names I have mentioned, pleaded wirfi the hon. Prime Minister that there is a remedy available short °f that constitutional amendment, and why not examine it, the hon. Prime Minister readily accepted it. He said yes, if there is a consenus on this, if everybody ag rees, then w^ can examine this. At t'nat when time. we were about t₀ leave. Shri Ghosh Dipen mentioned that he. for one. was not for it. Is that correct? And other leaders were there, Kulkamiji and Danda-vateji; Vajpayeejl perhaps was there. We had this impression that there was a consensus on this issue and we would examine it. Sir. the sequence of events would have been that the next day we would have brought this thing before this House. The hon. leaders wanted that we should show them the Bill wliich will follow the passage of this resolution in this House. Now, at that point of time, the leaders came out quite Irappy and satisfied. We also came out of the meeting with the feeling that at least on a very, very important issue, there was a basic understanding between the majority of the leaders of the Opposition, barring only one, and the Government of India

Article Z49 of 190 Constitution

Now, why do I say that there is an exhibition of double standard₈ of morality here? Suddenly the Janat_a Party leaders have woken up tg expres_s their solidarity with the Akal; Government and they have tried to retract from the position that they had taken ¹n the meeting $_0$ f the Opposition leaders. Similar is the case with some of the other Opposition leaders here. Now, Sir, so m'any things have been said in this..

SHRT PARVATHANENI UPENDRA: On a point of clarification.

SHRi BUTA SINGH: I am not yielding.

SHRI PARVATHANENI UPENDRA: On a r>oint of order. The hon. Minister has not given the whole story. There is something mo_{re} which the Opposition demanded. He did not mention that. The Government promised to give a note explaining why they wanted to take recourse t₀ article 249. We addressed a joint letter to the hon. Home Minister asking for their note and reminding hirn, and we only got an acknowledgment and no note.

SHRI BUTA SINGH; The only thing which was contemplated was that we wiH discuss with them the provisions of the Bill before introduction in the House, and I stand committed for that. All these things are picked up from the Press or given to the Press by the honourable Members and I *do* not stand any witness »o this kind of things.

Now, there are three questions. Honouruable Members tried to bring in many issues and they were trying to put up befor_c the House as if the State Governments ar_e being massacred, their autonomy is being destroyed and we are B^{orn}g to take them over. This is a very, very limited measure for ₃ limited period for limited matters and that too to ls^{*} specified in the resolution itself. We have specified them. The honourable Members—1 should not say, out of ignorance because they must have rewad my statement; I read K ^ them for their benefit—have said so many things. When I read that statement for th*

Resolution in

Buta

the Government of India and this august

House were made very, very c^ar that

for very, very limited subject in a speci

fied area to be notified these powers will

be exercised. Same honourable Members

were talking of clearing the patti and taking the population to some other

State so much so that even Shri Bamala was misled. He said if these people are

settled in Ganganagar are_a and some

parts of the Canal Area of Rajasthan, that

will be fine. He has made a statement I

should say that this is complete lack of un.

Article 249. This does not stipulate

is contained in the provisions, and that is for the entries mentioned therein. Some,

These are only consequential things. When

we try those terrorists, other elements who

are playing hell with n'ational unity, they will

have to be tried and there will be courts, and

those court_s wiH require certain fees It j_s for

that limited purpose that ftes are being

specified. Some Members went to the extent

of saying that the High Court will be sent

away, there wiH be no appeal, this, that.

Now, all ihese things, I should sray, are extraneous to the Provision of Article 249. I

cannot do better than my distinguished

colleagues, legal luminaries, in this House

like Shri N.K.P. Salve, Shri Murli Bhandare

and Shri Justice Masodkar, who really

brought full light on the provisions and the

contents of Article 249 and thei' relation to

various other Articles are to be which are to be read with this. I do not and I cannot make

any improvement upon what Shri Salve done,

r wiH not touch that aspect because it has been made clear, abundantly clear, that there

i* not an iota of doubt about the relevance of

Article 249 for the situation in which we are

at the moment placed. My three questions to

the leaders of the opposition are: Are ^fhev

convinced that a situation exist which is of

national importance? My simple question i>-

thi* Are they convinced that there is

about

This only stipulates

why

court

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that the population

asked

provisions

have

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Article 249 of 192 Constitution

a situation which is of national importance in the border areas? Secondly, if there is such a situation, are they satisfied with the manner in which the situa-ion is pre sently being tackled? And thirdly, if not, then, what is the avenue left? Are we to be spectators, are we to be stand watching and innocent people ing being butchered day in and day out_i people being driven from their healths. awav People being sent-out-of State? There are the ^{tnK}e questions. Unfortunately no honourable leader of the Opposition has answered these questions except the Anna DMK and the BJP. I would like the honourable leaders to give a serious thought f₀ this. When they talk of nationalism, they say and accuse us as if we are the only custodians of nationalism and they are not. Here « an opportunity. Why not demonstrate it here in this House so that he people can judge you by your action?...

SHR1 DIPEN GHOSH. Mr. But, Singh, please no:e. (Interruptions). You are saying this as if agreeing to any resolution moved by the ruling party is synoymous with the expression of nationalism. *{Interruptions*)

SHRI BUTA SINGH; Sir, I am not yielding. This question is highly irrelevant. I have not mentioned any party or any individual. (Interruptions).

SHRI DIPEN GHOSH; Is it synonymous with nationalism? (Interruptions)

SHRI BUTA SINGH; Sir, if he has the answer, he could have given it yesterday. Why did he confuse me through his speech? All that he did was thict he confused me by his speech although I do not give him the certificate that he is a confused Member, But, certainly, he did confuse me. (Interruptions).

MR. CHAIRMAN; You want me to decide who ^{,s} confused? (Interruptions).

SHRI BUTA SINGH; Now, Sir, these are the three vital questions and if I have made any reading of article 249, article 249 says that "only when such a situation arises" Parliament can go t₀ invoke article 249-the emphasis is on the word "only"-and this pricisely what fe being done in this House now

[Shri honourable Members, there should not have fewen any doubt. The intentions of

destanding

evacuated.

mentioned

body

Singh]

193 Resolution tn *pursuance o*)

Now, S«r, having said that, I would like to remind the honourable leaden of what they have said on the floor of this House and also elsewhere. Shri Lal Krishna Advani-I am thankful to faim-said that he was asked for the army and this is short of that. He has stuck to his views and that of his party and I have appreciated that.

Now, Sir, I come to Mr. Chitta Basu's views. Ear'ier, while speaking in this House, this is what he said, and I will not repeat what he said yesterday because he will say that I am confused. I am confused. Yes, Sir, I am confuted because they said certain things when thk Resolution was not in the Hou«e and now that this has come, they are very hurriedly trying to retrace their positions which they were having earlier in this House.

Sir, Shri Chitta Basu said that Akali Party has failed to ise to the occasion including its Government. (Interruptions).

SHRI CHITTA BASU (West Bengal): I think this i« taken out of context. (Interruptions).

SHRI BUTA SINGH: Tbi< ia what he said precisely. A'so, Sir. he said that they did not muster sufficient courage, thai they did not ... (Interruptions)muster sufficient courage to deal strongly with the terrorists. (Interruptions,').

SHRI CHITTA BASU: Sir, I do not know whether he is taking it out of context. What he has quoted, that is. that I did not expect that what was being done by the Akali Party was not enough, I agree to it. But what is the relation of that comment to the content of article 249 and this Resolution? (Irterruption).

MR. CHAIRMAN; You know very wellall of you, please hear me- that if everybody begins to que tion the re'evance of the speech of another, no parliamentary work will be done. (*MenupUons*) Both must accent >-r>ch other's version. This is your version and he is giving his version. Yes, Mr. Minister, you continue now.

Article 249 of Constitution

SHRI BUTA SINGH: Sir. I will answer his point. He said that they did not muster sufficient courage to deal strongly, to deal sternly, with the terrorists. Bui this is what we are doing. We are giving sufficient courage, moral material and political. Why don't you now ask them to support this? (Interruptions).

SHRI CHITTA BASU: Sir, regarding article 249, 1 have made my position clear and he cannot misinterpret me. What I said I still adhere to and, according to me, the Resolution under article 249 is not necessary and there are other laws by which this situation can be met.

MR. CHAIRMAN: Mr. Chitta Basu bas made his position clear. Now, Mr. Minister, you can continue.

SHRI BUTA SINGH: Then, Sir, Mr. dra Chowdhury (Interruptions).

SHRI PARVATHANENI UPENDRA: Sir. it clearly indicates that he is confused-He it is confirmed now. is confused: (Interruptions).

SHRI A. G. KULKARNI (Maharashtra): Sir, we do not know whether be is Mr. Upendra Chowdhury or Mr. Upe dra. I do not know. You kindly announce it officially. You announce wha' his antecedents are and what he is called now. (Interruptions).

MR. CHAIRMAN; The Minister is enumerEtinf! your past name. (I«t«rmpt&ons}

SHR1 BUTA SINGH; Mr. Chairman, Sir, my association with Shri Upendra Chowdhury dates prior to his- term as Member of Parliament. Therefore I have a privilege to call him 'Chowdhury'. Now he is Upendra.

MR. CHAIRMAN: There is an improvement in th© name.

SHRI BUTA SINGH: Shri Upendra, whi'e speaking On Punjab Issue, expressed his anxiety on the exodus of Hindus from Punjab. He was very angry. He said that th© Centre bad

195 Resolution in pursuance of

[Shri Buta Singhl a special responsibility and that the Punjab Government should do this and. give complete protection to the Hindus. He wanted to know what special steps are being taken to protect the border and insulate it from the influx of terrorists acros. Pakis-' in. This is the special measure. Now, he is running away. This is the spe-

measure.

MR. CHAIRMAN; No. He is sitting ther*.

SHRI BUTA SINGH: Shri Dipen Ghosh, while speaking on Punjab issue said in this very House. . .

SHRI DIPEN GHOSH: When?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT i SHRIM AT I M ARGARET ALVA): You should remember the date yourself.

SHRi BUTA SINGH; I will send you the proceedings. I have taken it from the proceedings of the House. Shri Upendra said. ..

SHRI DIPEN GHOSH: You are confused Mr. Buta Singh.

SHRI PARVATHANENI UPENDRA; If the Ministe;- i confused at this stage, we cai imagine what wiH happen he when implements it.

SHRI DIPEN GHOSH; He is al ready confused between the Central Administration and the State Administration.

SHRI BUTA SINGH; I have already said that the only one who can confuse me is Dipen Ghosh. So, he went on record t> say on 28th July, perhaps the next day after the Muk-tasar incident that "we have been telling for the last four or Ave years that there has been a serious conspiracy io destabilise our country and foreign forces are behind it, by encouraging the separatist and funda-

196 Article20of Constitution

forces:"... mentalist, "after this recent Muktasar incident it has been apparent tbat there has been a conspiracy to create a backlash in which process the demand for separate Khalistan wiH gain ground objectively among the masses in Punjab. The ruling party and some of the opposition parties do not understand the gravity of the situation and the extent of conspiracy." Now that we realised ... (Interruptions)

SHR1 DIPEN GHOSH: I want to put a straight question. Can he give a reply to this question? Does Mr. Buta Singh propose to tackle the imperialist conspiracy to destabilise our country which i referred to by invoking Articl_e 2*9? Does he propos® t_0 tackle that?

SHRi BUTA SLNGH; Now listen. You have said it. Now, my answer to this question also is: Yes, Sir, whether you support or not.

SHRI DIPEN GHOSH: What prevents you from taking over Punjab? By invoking article 249 you want tu tackle the imperialist forces. (Interruptions)

SHRI BUTA SINGH: Now, Sir I would like to refer to certain points made by most of the hon. Members, those who supported the Resolution and also those who did not choose to support this Resolution. They made certain points to which I owe a clarification in this House. Shri Jaswant Singh brought out a list of 15 Acts through which we could deal with this kind of a situation. Sir, laws are these. No denying of it. But, Sir, that law in the statute book itself will not come to the rescue of the people. There has to be a political wiH, there has to be a determination, and there hag to be an adequate organisational set-up on the field itself which is committed, which is prepared to die for the security and thr integrity of th^. country. It is that thing which is lacking. They said that the Armed Forces Special Power (Punjab and Chandigarh) Act ts

197 Resolution in pursuance oj

Article 249 of 198 Constitution

there. Sir Ihe hon. House knows that after we signed the Aeord, no part of Punjab is a disturbed ^{are}a undei the above Act. Therefore, the Government of Punjab did not choose, Generalsaheb, the Government oj Punjab did not choose to declare the State or some parts oi' the State ^{as a} State as a disturbed area under the Act. Therefore the question is that if the State Government for whose autonomy big speeches are made in this House and outside, if the State Government does not invoke, if they do not take the step, then who is to see that this Act is really enforced?

AN HON. MEMBER: The Central Government.

SHRI BUTA SINGH : Sir another VI was mentioned Sir, on the contrary, the elements who were put behind the bars when this- Act was sought to be implemented by the Central Governmen^ whether it was the Governor's Rule or the President's Rule, all of them, after coming into power of a Government, were not only sent out but were also given prestigious positions, raised to head certain public bodies in the State. Sir, as far as possible, I am trying to he not realty unnecessarily disturbed because we still continue nnd' We are of the opinion that Barnalaji should not be interfered with. But we want . at the same time the people enjoy full protection of life and property. And for that matter Sir, this is the exercise that we are doing. Sir. another Act was rnentionp[^] by Jaswant Singhji. And that is the Anti-terrorist Act. Sir, everv- hon. Member knows that this Anti-terrorist Act can be applied only after we catch the terrorists. After we catch the terrorists, what is the logical follow up? FIR has to be registered. Information has to be collected. They have to be prosecuted. But, Sir unfortunal this experience of ours in Punjab is irary to what should have happened. Nobody comes forward what to speak of FIRs. If a terrorist enters i village, those hon. Members who have gone fo Puniab during these

clays will bear with me, there is nobody in ihe whole village who will point a finger that somebody entered from this end and went to that end. The people are so much afraid. And. Sir# often it has been found that the law enforcing authorities also failed to do 'heir dirties properly There-lore, this Anti-terrorist Act can also be implemented only if there is a political wiH and if the authorities are ready to operate without aity hindrance, without any political interference. Sir, may I bring to the memory of this august House what happened when we were trying to demolish the hideouts of the terrorists in one of the most dangerous areas in Puniab that is called Mand? What happened. Half of the Cabinet" oi the present State Government issued statements against this operation which was to protect the country from these terrorists, the dreaded terrorists. What will happen? Sir, it was ridiculed. The Chief of the Police was ridiculed himself personally, by n[©] less a person than a Cabinet Minister Sir₃ are these the things Jaswant Singhji thinks will help the law enforcing agencies in strictly enforcing the laws which we have given to them. Sir, these are the difficulties. I do not want to take more time of the House.

MR, CHAIRMAN; 1 think you can move the amendment.

SHRI PARVATHANENI UPENDRA: Sir. I am on a point of order.

SHRI BUTA SINGH: There is no noint of order. I have not concluded. I am still at it. (Interruptions)

MR. CHAIRMAN: Tt must be strictly a point of order.

SHRI PARVATHANENI UPENDRA: Just now the Home Minister has said that the Antiterrorist and disruptive Activities Act can be applied only after the terrorists are caught. I It is not correct. There are 36 sltua-I tions in which the Government can act and also section 18 of that Act

199 Resolution in pursuance of

[Shri Parvathaneni Upendra J gives the power ot the Central Governmnet to take over the powers of the State in certain circumstances. Yesterday, I referred in my speech to all those items. Why was not that Act implemented? Why ar_e not the Rules unaer it framed even till today? And why that Act has not been applied so far.

MR. CHAIRMAN; There is no point of order. But there is some substance In what you said.

SHRK BUTA SINGH: So, Sir, another Act was also mentioned, namely, the National Security Act. There also the same thing. Whenever the authorities point out to the district authorities, the police authorities, that so and so is wanted under NSA, before any action is taken, there is a telephone call from somebody up there, don't touch that man, he is an active member. How does this august House expect us to operate under these circumstances?

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): A member of Cong (I).

SHRI BUTA SINGH: I leave it to the Hon. Member to find out from his counterparts jn the BJP there and they will tell him who are these active members and whom they belong to.

Now, Sir, under these very very difficult situations we have been helping Shri Barnalaji and his Government and we propose to extend that help. Now, Sir, it was said that Barnalaji has asked for more vehicles, r am sorry, I have to share with the House some of my own experiences. Something happens in Amritsar the Home Minister has to go and only then the Chief Minister will come. Something happened in Muktasar. I have to suggest that kindly extend the same arrangements for Gurdaspur and Amritsar we had up to Gan-

ArticleWof Constitution

ganagar border because now the terrorists are completely shaken. They have been defeated in that sector. Why not you take the whole thing across the border all over Punjab? Then this demand came. (Interruptions) Please, please, gindly let me conclude. Why are you unnecessarily...

SARDAR JAGJIT SINGH AURORA (Punjab): I think it is totally wrong to make such a statement when Barnalaji is not here.

MR. CHAIRMAN: There is no point in going on making comments all along the speech. Let the Minister make whatever his point of view is and you have the option to accept it or ... *{Interruptions}*

SHRI BUTA SINGH: Sir, invariably every hon. Member who spoke from that side mentioned the nam? of Shri Barnalaji and what I am mentioning is in the context of the things of which I have the personal responsibility. I am not saying anything derogatory or unparliamentary to Shri Barnalaji (Interruptions). Sir, we are working in close cooperation. (Interruptions).

MR. CHAIRMAN: I will go into the record and if I find anything unparliamentary or even if ther_e :_s any thing derogatory to the Chief Minister, I will expunge it from the record.

SHRI BUTA SINGH: Now, Sir, the thing that I mentioned is that this article 249 does not give us these sweeping powers to which a mention was made or which was made out of ic by the hon. leaders of the Opposition. It wiH be limited to the entries specified here in this Resolution and the Mlow up will be in the BilL *Vot* all other laws, municipal laws. coooe-rative laws, revenue laws, panchayat laws and whatever the State Government is doing at the moment, that will continue to be under the State Government. Only for the entries that have been specified in the Resolution there will be arrangement by the Government of India to see that this particular menace

201 Resolution IR pursuance of

under the given heads mentioned in the Resolution are taken care of by the Government of ndia. There a^o, I do no! know why some hon. Members ^{t0}°k exception to my ^{sa}ying that it wi'.1 be "in cooperation with the S'ate". What is wrong? If I were to operate in an area, in a part of the State, how can I do so without the cooperation of the State Government? I will continue my endeavour with the Punjab Government, with Jammu and Kashmir Government, with Government Rajasthan with Guiarat Government, wherever the Resolution wiH be applied. It will be with the cooperation of the State Government and only then wiH we be able to succeed in those areas. It will be only for a specific purpose, 'or specific matters that the Centre is aoing tn take the responsibility. All other matters of normal governance of day-to day in those areas will continue to be with tlie concerned Government. Therefore, I do not see any reason other than what I mentioned, which I shall not repeat here, because the hon. Members are so touchy about it. They are applying different stanaards here and different standards in the meeting with the Prime Minister, different standards while addressing (Interruptions) and different standards while communicating to the Chief Minister of the States. When we are addressing ourselves to the national cause, when we are trying to mop up every re-source t₀ save the country, there .should be complete honesty. Only then can we succeed and it is in this spirit that, I am sure the House would give its unanimous approval to this Resolution. Sir, I have to move an amendment which was also discussed with the hon. Leaders of Opposition. I move-.

"That the following paragraph be added before the opening paragraph of the Resolution, namely:—

'Whereas the situation in Punjab and other areas in the Northwest borders of India has become extremely grave du_e to

Article 249 of 202 Constitution

infiltration from across **the** North Western borders and unabated terrorist activities in **the** border areas'."

The question was proposed

SHRI PARVATHANENI UPENDRA: Sir. yesterday I raised a Constitutional point which the hon. Minister has not replied. We have this Resolution under article 249 and the Resolution empowers Parliament to legislate on certain subjects included in the State List. The words are to legislate' and I raise the point that after the legislation is passed by Parliament who is going to execute that, who is the executing authority, because if article 356 is invoked, the Centre will impose the President's Rule and the Governor, as the representative of the President of India, will be the executing authority. But in this case when the responsibility for a part of the State is taken by the Centre who is going to be the executing authority? Executive au-thorty can be giv -n to Centre only under article 258A which says: "Notwithstanding anything in this Constitution, the Governor of a State may, with the consent of the Government of India, entrust either conditionally or unconditionally to that Governmen*, or to its officers functions in relation to any matter to which the executive power of the State extends." So, only under article 258A the State can giv_{ε} executive powers to the Centre. And the Centre cannot assume executive powers in a part of the State without invoking article 356. In this case how will article 249 give powers t₀ the Centre to be the executive authority, and if they want the Stat-' Government to execute these powers, in what way the situation is different? And how that situation will be different from today when you are giving directions to the State and asking it to execute the powers? Tomorrow also if you ask the State Government to execute thes*, powers, in what way the **situation** will be different?

SHRi BUTA SINGH; Sir, d_0 you want me to reply to this? If you want 'o hear the law Minister,..

MR. CHAIRMAN: The point which Mr. Upendra has raised is who is going to be the executing authority under this provision.

SHRI BUTA SINGH: I will give « on_e word reply. The Bill which will be moved will take care of all this.

SHRI M. S. GURUPADASWAMY (Karnataka): Sir I would like you to go through the article, article 24t>, carefully.

MR. CHAIRMAN: I know it by-heart now.

SHRI M. S. GURUPADASWAMY: Article 249 has two parts. The first part deals with Resolution, the Resolution that is to be passed by the Council of States in respect of matters enumerated in the State List which are meant Io be takea over. The second part refers to the Bills that are to be brought forward, under the Resolution. The second part gives powers to Parliament to legislate. The first part deals with two-thirds majority required to pass the Resolution because this is a sort of a Constitutional requirement. The second part deals with legislation which requires only a simple majority. Sir, yesterday *i* pointea out that their is a dichotomy in the article itself. Sir, the Home Minister lias brought forward an amendment to the Resolution.

SHRI N- K. P. SALVE (Maharashtra): This wil! not form part of the operative portion $_{0}f$ 'lie Resolution.

MR. CHAIRMAN: Why do you disturb him'.'

SHRI M. S. GURUPADASWAMY: Mr. Buta Singh has brought forward an amendment to his own Resolution. He treats it as a Preamble to the Resolution. I he Preamble is not contemplated in article 249. The so-called Preambk* lorms part and parcel of the Resolution itself. The Resolution has to deal only with matf-ers, issues; it cannot deal with areas, States etc. This can be dealt with only by a Bill. May I read article 249 for the benefit of the House? The first Part of article 249 says:

•'Notwithstanding anything in the foregoing provisions of this Chapter, if the Council of States has declared by resolution supported by not '.e.-v; than two-thirds of the members present and voting that it *is* necessary or expedient in the naac-aal interest that Parliament should make laws with respect to any matter enumerated in the State List specified in the resolution, it shall be lawful for Parliament th make laws for the whole or any part of the terrf.ory of India with respect to that matter while thr resolution remains in force."

Therefore, Sir, it is very clear that the first part of article 249 deals only with resolution. It can deal with issues, subject-matters which come under the State List. The second part, legislation can refer to areas, parts of territories, as the case may be. The amendment moved by rny friend Mr. Buta Singh, refers to areas, parts of territories, which should come under the second part of article 249 and it requires only a simple majority. Therefore, Sir, the amendment is ultra vires of this provision and it is superfluous. The so-called Preamble which he has brou-ght forward canno. be treated as a Preamble. It cannot form part of the Resolution. Therefore, Sir, it cannot be accepted: it cannot lie valid.

SHRI PARVATHANENI UPENDRA : Sir. one more point I would like to add. This cannot be accepted in the sense it precludes Parliament as a whole from deciding which part of the territory should be included IB the Bill. It is the privilege of Parliament as a whole and not he Rajya Sabha alone to decide which part; 205

which State, should be covered by the Resolution. Therefore, this cannot be included as part of the Reso-iu'.ion. He can use any *-ords but this amendment is illegal and invalid. (*interruptions*).

MR. CHAIRMAN: It i_s nol necessary. I will give chance only to two or three Members.

SHRi DIPEN GHOSH: Mr. Chairman, Sir, the Home Ministe. Buta Singh, seems '.o be himseif confused and he appears to be an expert also to confuse others. So, I have a very limited choice of seeking clarifications from a confused Minister, like Shri Buta Singh. Before seeking » clarification from a confused Minister I have to clear my own confusion. Anyway. I am le? with a limited choice.

Sir, when I spoke yesterday on this Resolution, I opposed the invoking of power by the Centre under article 249 on two specific aspects. One was from ¹:he point of view of Centre-State relationship according to which I thought it invades the State List, it makes inroads in '.he State autonomy, it militates against federalism. On this ground I still oppose the Resolution. I oppose the very idea of assuming power by the Centre under article 249 on two specific aspects One was amended farm.

Secondly, Sir, at that time this amendment was not there and m fact, I was trying to assume certain things bu» certain learned Members from that side interrupted me and advised me not to read between the lines. A^* thai time even the Minis-er himsel' asked me not to read between the lines. But now. with this amendment J was trying to assume certain things the lines. The purpose or the intention of bringing forward this Resolution has been made clear by this amendment. That is all right

Bu* ray question about the preamble is this. I am not going to rafee the Question that Mr. Gurupadaswamy has raised. SHM MURLIDHAR CHANDRA KANT BHANDARE (Maharash'.;-;,,: You are confusing everyone now.

< onsiitmion

SHRI DIPEN GHOSH ; If your Minister has the right to onfuse me, ! at least allow me to share his right to contuse you. < *Interruptions*), .lust listen, 1 know thai.

SHRI BUTA SINGH : After hearing him my confusion has *oeen* fur-' ther confounded.

SHRI DIPEN GHOSH : My first question js whether by incorporating this first paragraph as amendment to *.he main Resolution it wiH prevent the Centre from making laws on Subjects mentioned in the body of the Resolution in respect of any other par', of the country during the next one year after it is passed. This is my specific question because the question of supporting or opposing this Resolution, as amended, will depend I upon his reply to this question. This is my firsl question. Does incorporation of this first paragraph prevent the Centre Irom making laws under article 249 for any other pait of the country during the next one vear after passing this Resolution. (Jnterrup-t ions)

Secondly, Sir, when Mr. Buta Singh (interruptions).

MR. CHAIRMAN ; You talk to me.

SHRI DIPEN GHOSH : I am drawing his attention but he is exchanging pleasantries with Dr. Najma Heptulla. I do not know what it is all about. *(Interruptions)*.

Now, Sir, while I was listening to Mr. Buta Singh's reply, he said that the Resolution which he has moved is a limited measure, for a limited purpose. I noted it down. But the way he narrated the situa-1.00 PM tion in Punjab withou*;, naming Punjab but meaning Punjab, the way he was narrating the incidents that have been taking place and Uhe situation that is obtaining in Punjab today, my second aues-tio_B is; does- 'be limited trrensure *toy*

those subjects mentioned in the body a limited purpose help the Government at the Cen;re anyway to deal with the situation as he was rarrat-ing just now while replying to the debate.

MR. CHAIRA1AN I think, Dipen, you have made your point.

SHRI DIPEN GHOSH : My third point...

MR. CHAIRMAN : Now you are reopening the whole thing.

SHRI DIPEN GHOSH: Not reopen ing.

MR. CHAIRMAN ■ You raised these very points and now you are raising them again. All right, I give you two minutes.

SHRI DIPEN GHOSH : Because, Sir, as I could understand he has sough-; our support; that is why I want to have certain clarifications. Lastly, Sir, he seeks to take this Power or assume this power under Art. 249 to tackle a situation in a given condition which he has narrated jus*, now. Now, Sir, the hole moot question is whether by taking this powers, assuming this power and u=fing this power by making or enacting a law later, it will create more problems than solving them. That he must reply.

MR. CHAIRMAN: All right, all of you, please hear me. One question about the Mitra *vires* of this amendment has been raised by Mr. Gurupadaswamy and Mr. Upendra. The House knows very well that the Chair does not decide on the vires or $\blacksquare a$ vires of any particular amendment. It is a matter for the courts. And therefore on this point a ruling wiH rot be given that it is vires or nllra vires (Interruptions) There is no question of explanation.

I PARVATHANENI UPENDRA: Whether you can assume more powers than we are giving.

MR. CHAIRMAN: That is oa merits; that is not on jurisdiction. It is a question oil jurisdiction. On the question of jurisdiction, I make it clear that so far as the Chair U concerned, it will not and it cannot rule on the vires or ultra vires of a particular amendmen..

SHRI PARVATHANENI UPENDRA; Can we do more than we "^{re} expected to do?

MR. CHAIRMAN Yes, you lave the right to challenge it in the court later.

SHRI M. S. GURUPADASWAMY : There is a patent error.

MR. CHAIRMAN: I may be a lawyer, but sitting here I am only a layman.

SHRI NIRMAL CHATTERJEE (West Bengal) : But the Minister does owe a reply. He must agreeing understanding. While agreeing with with your ruling.

MR. CHAIRMAN ; I am only dealing on $_{\rm e}$ by one. j have a little more systematic mind.

The first point I have disposed of.

The second Point is on the merits which Dipen has raised: number one, whether this lagislaton or proposed Ic-gisation will carry ou. the object when you have; number two, whether this particular legislation which you want to bring forward will com prise other items relating to other items relating to other parts of the country also. There are the 'iwo points. Yes, Mr. Advani.

SHRI LAL K. ADVANI (Maharashtra) : Mr Chairman, Sir, so far as the point of ultra vires that has been raised is concerned, as Chairman you have already ruled that *he Chair man you have alrady ruled that the Chair in these matters does not rule upon the vires of a particular amendment or a particular law. But, Sir, this is a very important 'lebate and

209 Resolution tn pursuance of

at t'he lao i-.-a oi tne ueoace tne iiome ivnn.ater wuo m_u»c_{II} u»w a<:8.>tulj,oil biuuii.it in au Hnirt.iomgat which the House, if it dec. ej ... us w.saum, by two-.airas mdjoxiiy wm adopt. J thinii it wou.u b-i ia xa.rness to the House if I mention, very brietiv, that this particular ameiidme.it aas *i genesis in the sejund meeuij ween the Government and the Opposition in which the Attorney-Gener-1 8,'so was present. The point that tus bjen rtixs^d by Mr. Gurupadaswamy was that article 249 has two t>arts- one realmg to the power of the Rajya Sabha to pass a Resolution a.id itie ti fy the subjects, and the other relating to the power of Parliament, meaning both Houses of Parliament, al-ng with the President, to indicate whether that particu ar law :hat ^Ts going to be framed will apply to the whole country or to part of the country. Now, Sir, as a participant }n ihe dis-cuss'ons between the Opposition and the Government, I found that even though I was broadly in agreement wth the Resolution, certain misgivings were expressed, the first misgiving which related to the autonomy of Punjab and the second misgiving which related to the fact that the Central Government was acquiring powers which were not necessary. which were needed only in a limited context but k was aquiring them' in a manner which could bring in, in the entire comnass, pll the States in the country. Now. I for one f^{te}l that autonomy of a State is important but national security and national integrity are far more important and, therefore, my Party felt that in the grave situation which obtains in Punjab today, certain drastic measures are necessary-not that the measures that have been provided to the Central Governmen; and the State Government have been rightly and effectively used. I have my misgivings on that score which 1 have expressed again and again in this House, but if ihe Government comes to the House and says "We want to amend the Constitution in order to mend that particular situation and we want to create a protective belt" and when it discusses

Article 249 of 210 Constitution

with the Opposition the Opposition ta'ls it "Why ere you ame.iuuig the whole Constitution tor that purpose when there is already a provision in the Constitution which you could invoke ior that purpose? Y/ay not invol[^] that? The Oppositon may not have committed i-seii entirely at that stage, but the suggestion was given, and following that suggestion the Government moves in a cerain direction, prepares a Bill and comes forth again to discuss it. And on that occasion both reservations are expressed. I felt tha. so far as the reservation that the Government wants to acquire more and more powers-not merely for the Punjab sKuation but for the whole country in order to encroach and erode the legitimate authority of the Sta.es-is concerned, this particular misgiving must be removed positively It was therefore tha; my Party suggested that in the Resolution itself this should be brought in, that it should ^{not} be left to '.he Bill or the law that is to be passed subsequently. Then it was pointed out that legal niceties prevent us from incorporating it in the Resolu-ton and saying that these laws shall apply only to Punjab or oni;/ to Punjab and Jammu and Kashmir, My leader here has formally moved an amendment in that regard that such laws will not apply to any other Slate but Punjab and Jammu and Kashmir. It is in pursuance of this that it was ted by us, that if we cannot so limit the authority of Parliament but we can certainly indicate why the Council of Slates is invoking article 249. For the first time in Us history if it is invoking article 249, it can certainly give the rationale. The rationale can come in the form of this amendment. And it is this amendment that was suggested. It was found ceptable by the Government and I am very happy that it has. accepted it. All that *j* would like to say is that now the country looks forward to the Government being able to deliver the goods. This is important.

Further, Sir—only one last point I have to make—article 249 is being in-

211 Resolutiauin pamionre Oi I Shri Lal K. Advani J

Article249of 212 Constitution

Tlie amendment was by leave withdrawn

SHRI BUTA SINGH: Sir, with your permission I mov,

'That the folk'wing paragraph be aaded before tile opening paragraph of thg Resolution, namely:

•Whereas the situation in Punjab and other areas in the North West borders of India has become extremely grave due to infiltration from across the North-Wesi-em borders and unabated terrorist activities in the border areas'."

SHRI PARVATHANENI UPENDRA: I may also be allowed to speak. My amendment is first.

SHRi J. P. GOYAL (Uttar Pradesh) : The BJP, the CPM have been allowed, and my party is being ignored. (Interruptions)

MR, CHAIRMAN; Mr. Upendra, you please hear me. Generally the Government amendment is put. If it ts carried others will fall by the way. That is why I took it. Il is a well known procedure in Parliament.

SHRI PARVATHANENI UPENDRA: I want to complete what Mr. Advani saia

SOME HON. MEMBERS : No.

SHRI A. G. KULKARNI: I am not allowed. You are allowing others, I request you to allow me to say something, (Interruptions)

MR. CHAIRMAN; Everybody cannot speak. It is not possible. We are now in the state of moving the amendment. Mr. Upendra wiH move his amendment and make his speech on the amendment. Nothing else will g» on record.

F'or text of amendment, vide col. of the Debar dated tht 12* August, 1986.

ing to take a decision right now. In lhis matter the Punjab Government expressed reservation.;; it has has publicly expressed reservations. Not withstanding that, we in our judge ment are going to take a decision but, hereafter there is going to be a law, a Bill, and the Home Minister has said in his speech here today that he is committed to discussing the matter with the Opposition before introduc ing the Bill in this House. I would like to take this t pportunity to say that just as he is going to discuss this with the Opposition in Parliament and 'hen introduce the Bill, it would be in the fitness of things if the four States on tile North-Western border, namely, Jammu and Kashmir Punjab, Rajasthan and Gujarat are also consulted. They cannot have the veto, they cannot have ^{last} word. The last word will be with lh_e Parliament, with the two Houses oi Parliament. Just as we in the Opposition make a suggestion and il is not necessary that the Government accepts it. Now that the House has been extended ano. we are sitting the I week, let there "c no hurry about the whole thing. Let it not be hustled. Just as you are going to have a round of discussions with the Opposition, similarly have a round of discussions about the Bill itself with the States on the North-Western - border and then come fo this House with this Bill.

voked by this House and we are go

MR. CHAIRMAN ; I shall now put the first amendment by Shri Atal Bihari Vajpayee,

SHRI DIPEN GHOSH : Sir, I have not got reply to the point which you put before the Home Minister.

MR. CHAIRMAN : You are a senior parliamentarian. If the Government has not replied, there is no reply. Please sit down.

SHRI ATAL BIHARI VAJPAYEE: As our suggestion has been incorporated in the preamble, we are not pressing th* amendment..

213 *Resolution in* [13 AUG. 1986] *pursuance oj*

"Provided that ^a Biil in respect of any States, pursuance of this Resolution shall not he introduced tn either House of Parliament unless Ihe Leg lative Assembly of that State in exceptional circumstances and in the national interest..."

(interruptions) What is this, sir?

Whon you vote, you vote as you like.

MR. CHAIRMAN; Mr. Upendra. please hear. You wiil say. "more time" by allowing anybody to say anything than by objecting. Therefore, as a matter of convenience of Members *(Interruptions)* what does it matter?

SHRI SATYA PRAKASH MALAVIYA; Sit down. Chairman is on his leg's.

MR. CHAIRMAN: W_e have wasted so much time. *V* you had allowed Mr. Upendra to say whatever he wanted to, he would have finished by this time. I would request all of you not to disturb any speaker.

SHRI PARVATHANENI UPENDRA: "...passes a Resolution i_n sup port of the proposed Bill by a majority of the total membership cf the Assembly and by a majority 'if not less than two-thirds of the members of the Assembly present and voting."

Sir. the reasons which prompted me to propose this amendment.... *(Interruptions)* Will you olease allow $m_e t_0$ speak? You are ready to vote as you irke. Why obstruct me-; Let

me say.

MR, CHAIRMAN; I request at) Members to observe atenee. The Member who is on bis legs, has a right fo speak. Whether it is relevant or not relevant i have io decide. You cannot interfere.

SHR! PARVATHANENI UPENDRA: fc exceptional circumstances, in the national interest, if something haa to be one. why should we presume that the State Government or the people running the State Government are-guided by the same spirit of patriotism and national interest/ This first presumption is as if the whole patriotism or national interest or consideration of national interest is concentrate^ in the Parliament or in the Central Government. It is not correct. The people running the S1 Government are equally interested in promoting (he interest national unity and integrity. Therefore, of is very essential to tak_c the State it into Tel! them what is b< done confidence. and why il is being done. It 15 unfortunate that a Resolution like this and the legislation to follow have not been even communicated to tha most affeetea Chief th« Chief Minister of Minister Puniab. We are shocked to learn that the Home Min* ister or the Prime Minister or anybody from the Government of Inoi* has not taken the Chief Minister intj confidence; and the Chief Minister haw to read the text. Of the Resolution in the newspapers and in the Parliamentary papers circulated to his Members of Parliament. This i^ unfair and we are objecting t_0 this very attitude, this attitude of authoritarianism whi?h is being displayed by the Central Government and the ruling party at tha Centre. If you allow these things, delicate relations between the Centr* and the State will be disturbed. Tomorrow you have to do so many things. After passing this Resolution, in accordance with this you will bring forward a Bill. Then you will take a decision what part of the State is to be in your control. Can you control the situation without the cooperation of the people of that area and without the cooperation of the State Government? Come on, you tell us that you do not require the State Govern-meat's cooperation. How Caa you

iShri Parvathaneni Upendra] <;;;ecute these aembly of that State, in exceptional laws without the cooperation of th© State circumstances and in the national interest, Government there? That is why it is very essen- passes a Resolution in support of the tial to have cooperative relations between the proposed Bill by a majority Centre and the States. It is a very dangerous total mefflSbedship cf the trend to ignore the sentiments of the Government. Heavens would not fall if you do third of 'he members of the Even yesterday I sembly present and voting'." not assume these powers. said that. You give the guidelines to the State Government as to what they should do in a parti-If the state Government MR. CHAIRMAN: Ayes : 44 s'-tuation. cular violates the guidelines and if it does not execute your orders, we are here to support you in every action that you take against the State Government. Why can't you accept that? Why don't you take recourse to Articles 256 and 257 to do these things? There are general provisions for you to give guidelines to the State Governments under Article 256 and Article 257. And if the State Government refuses ' to abide by your directives, you have ample powers under Article 365 to take action against the State Government. And you have not exhausted that provision and straightaway you are going to take over the control of a part of the State. That is indirectly imposing the President's Rule or emergency without calling it so. It is unfair and is a bad precedent. Therefore, i again request that my cme d-ment be accepted. Heavens would not fall, if you ask the State Legislature also to pass a resolution in support of your Resolution. Therefore, Sir, I request the House to accept this amendment in the interest of harmonious Centre-State relations.

MR. CHAIRMAN: The question is:

"That at the end of the Resolution, the following be added, namely :---

"Provided that a Bill in respect of any State, in pursuance of this Resolution shall not be introduced in either House of Parliament unless the Legislative As-

of the Assembly State and by a majority of not l<?ss tha, two As-

The House divided.

Noes : 160

Baby, Shri M. A. Balu, Shri T. R. Basu, Shri Chitta

Ayes-44 Ajit Singh, Shri Aurora, Sardar Jagjit Singh

Barman, Shri Debendra Nath

Bhattacharjee, Shri Nepaldev Bhuyan, Shri Gaya Chand

Chakravarty, Shrimati Bijoya

Chatterjee, Shri Nirmal

Chowdhury, Shrimati Henuka

Ghosh, Shri Dipen

Ghosh, Shri Shantimoy

Gowda, Shri D. B. Chandra

Gowda, Shri K. G. Thimme

Goyal, Shri J. P.

Gurupadaswamy, Shri M. S.

Kaldate, Dr. Bapu

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kushawaha, Shri Ram Naresh

Lakshmanna, Prof. C.

Maheswarappa, Shri K. G.

Mahishi, Dr. (Shrimati) Sarojini

Malaviya, Shri Satva Prakash

Masood, Shri Rasheed

Mohanan, Shri K.

Mukherjee, Shrimati Kanak

Naik, Shri R. S.

Poddar, Dr. R. K.

Quasem, Shri Mostafa Bia.

217 Resolution in pursuance oi Radhakrishnan, Shri Puttapaga Rao, Shri Yaila Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Shri P. Babul Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Sen, Shri Sukoma'ı Singh, Shri Ram Awadesh Talari Manohar, Shri Upendra, Shri Parvathaneni Verma, Shri Ashok Nath Verma, Shri Virendra Yadav, Shri Sharad

Noes-160

Abdi, Shri Hashim Raza Allahabadi Ahluwalia, Shri S. S. Alad Aruin, Shri alias V. Arunachalam Alva, Shrimati Margaret Amarjit Kaur, Shrimati Amia, Shri Tirath Ram Amrita Pritam, Shrimati Anand Sharma, Shri Ansari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Bagrodia, Shri Santosh Banamali Babu, Shri Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bhajan Lal, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shrimati Ela Ramesh Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Mayong Desai, Shri Jagesh

[13 AUG. 1986] Article 249 of 218 Constitution Dhusiya, Shri Sohan Lai Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri Gopalan, Shri R. T. Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Heptulla, Dr. (Shrimati) Najma Husain, Shri M. F. Islam, Shri Baharul Jacob, Shri M. M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagadish Jha, Shri Lakshmi Kant Jogi, Shri Ajit P. K. John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kamble, Prof. N. M. Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Koya, Shri B. V. Abdulla Kushnoor, Shri Veershetty Moglappa Lakshmi Narain, Shri Mahendra Prasad, Shri Mahte, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji

219 *Resolution ii*< pursuance of Meens, Shri Dhuleshwar Mehta, Shri Chimanbhai Mehta. Shri Kishor Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohapatra, Shri Basudeb Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayan, Shri R. K. Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Palaniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panicker, Shri K. Vasudeva Panwar, Shri B. L. Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Pratibha Devisingh Patil, Shrimati Suryakanta Jayawaningo Pattanaik, Shri Sunil Kumar Prasad, Shri K. L. N. Puglia, Shri Naresh C. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiya Ratan Kumari, Shrmati Rathvekoli, Shri Remsinghbhai Pataliyabhai Ravi Shankar, Pt. Ray, Shri Deba Prasad Rayka, Shri Sagar

Article 241 of 220 Constitution Reddy, Shri T. Chandrasekhar Reddy, Shri Adinarayana Richharia, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasivam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Sharma, Shri Satish Kumar Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Shri R. K. Jaichandra Singh, Shri Vishvjit Prithvijit Singh, Shri Vishwanath Pratap Sukdhey Prasad, Shri Sukul, Shri P. N. Surendra Singh, Shri Swaminathan. Shri G. Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Thangabaalu, Shri Tiria, Kumari Sushila Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Valullah, Shri Raoof Varadaraj, Shri G. Verman, Shri Kapil Verma, Shrimati Veena

[RAJYA SABHA]

Vikal, Shri Ram Chandra

Vincent, Shri M.

Yaday, Shri Ramanand

I he mation wns negatived,

MR. CHAIRMAN: Now I shall put the amendment of Shri Buta Singh to vote, Ihe question is:

"That the following paragraph be <W-ded before the opening paragraph of ihe Resolution, namely:-

"Whereas the situation in Punjab and other areas in the North-West borders of India has become extremely grave due to infiltration from across the Norlh-Western borders and unabated terrorist activities in the border areas.'.'

The motion was adopted.

MR. CHAIRMAN: Mow I shall put the amended Resolution to vote. The question is-'

"Whereas the situation in Punjab and other areas in the North-West borders of India has become extremely grave due to infiltration from across the Northwestern borders and unabated terrorist activities in the border areas;

This Hese, therefore, do resolve, in pursuance of Article 249 of the Constitution, that it is necessary in the iatio t| interest that " Parliament should, for a period of one year front 12th August, 1986, mak_c law₃ with respect to the following matters, namely:-

Public order (but not including the use of any naval, military or ar force or any other armed force of the Union or of any other force subject to the control of the Union or of any contingent or unit thereof in Did of th» civil r>ow~r) ["Entry 1 of list IT—State List}.

Police (including railway and village police) subject to the provisions of entry 2A of List 1 [Entry 2 of Ust ff---State List];

222 Article 249 oj Constitution

reformatories, Prisons, Borstal institutions and other institutions of a like nature, and person detained therein; arrangements with other States for th© use of prisons and other institutions [Entry 4 of list If-State List];

Offences against laws with respect to any of the matters in thi* List [Entry 64 of List 11—Stale List];

Jurisdiction and powers of all courts, except the Supreme Coun, with respect to any of the matters in this List [Entry 65 ol' I is! II - State List.];

Fees in respect of any of the matters in this List, but not including fees taken in any court [Entry 66 of List II—State List¹"

The House divided.

MR. CHAIRMAN. Ayes: 171

Noes: 48

Ayes-171

Abdi, Shri Hashim Raza Allahabadi Advani, Shri Lal K. Ahluwalia, Shri S. S. Aladi Aruna, Shri alias V. Arunachalam Alva, Shrimati Margaret Amariit Kaur, Shrimati Amla, Shri Tirath Ram Amrita Fritam, Shrimati Anand Sharma, Shri Ansari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Ashwani Kumar, Shri Bagrodia. Shri Santosh Banama'i Babu, Shri Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bhajan Lal, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hanstaj Bhotia, Shri Madon

223 /Jejo/K/tow/« pursuance of Bhatt, Shrimati Ela Ramesh Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Snri Krishna Kumar Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omen Moyong Desai, Shri Jagesh Dhusiya, Shri Soban Lal 3 Faguni Ram, Shri Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri Gopalan, Shri K. Gopalan, Shri R. T. Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Heptulla, Dr. (Shrimati) Najma Husain, Shri M. F. Islam, Shri Baharul Jacob, Shri M. M. Jadhav, Shri Vithalroo Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagadish Jaswant Singh, Shri Jha, Shri Lakshmi Kant Jogi Shri Aji: P. K. John, Shri Valampuri Joshi, Shri Krishna Nand Joshn, Shrimat; Sudha Vijay Kadharsha, Shrj M. Kakedkar, Shri Purushottam Kalita, Shri Bhubaneshwar Kalmadi, Shri Suresh Kamble, Prof. N. M. Kar Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Khaparde, Miss Saroj

Khatun, Kumari Sayoda

Kidwai, Dr. Mohd, Hashini

Koya, Shri B. V. Abdulla

Constitution. Ku'karni, Shri A. G. Kushnoor, Shri Veershetty Mgołappe Laxmi Narain, Shri Mahajan, Shri Pramod Mahendra Prasad, Shri Manto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram Masodker, Shri Bhaskar Annaji Meena, Shri Dhu eshwar Mehta, Shri Chimanbhai Mehta, Shri Kishor Mishra Shri Kailash Pati Mishra, Shri Mabendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohapatra, Shri Basudeb Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayan, Shri R. K. Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Palaniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratuakar Panicker, Shri K. Vasudeva Panwar, Shri B. L. Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Pratibha Devising Patil, Shrimati Suryakanta Jaaywantrao Pattanaik, Shri Sunil Kumar Prasad, Shri K. L. N. Pugulia, Shri Naresh C. Rafique Alam, Shri Raj, Shri Kalpnath

Article 249 of

224

225 Resolution in pursuance of Rajagopal, Shri M. Rajangam, Shri N. Ramamurthy, Shri Thindiyanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof B. Ramachandra Rai, Shri R. Sambasiva Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliya bhai Ravi Shankar, Pt. Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richharia, Dr. Govind Das Rohatgi, Shrimatj Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Saabasivam, Shri Era Saring, Shri Leonard Soloman Scindia, Shrimati Vijaya Raje Sema, Shri Hokishe Sharma, Shri A, P. Sharma, Shri Chandan Sharma, Dr. H P. Sharma, Shri Satish Kumar Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhandra Pratap Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Shri R. K. Jaichandra Singh, Shri Vishvjit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Surender Singh, Shri Swaminathan, Shri G. Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur Jagatpal Singh 940 RS-8.

Constitution Thakur, Shri Rameshwar Thakur, Shri Sudrendra Singh Thangabaalu, Shri Tiria, Kumari Sushila Tiwari, Shri Narayana Datt Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Vajpayee, Shri Atal Bihari Valiullah, Shri Raoof Varadaraj, Shri G. Verma, Shri Kapil Verma, Shrimati Veena Vikal, Shri Ram Chandra Vincent, Shri M. Yaday, Shri Jagdambi Prasad Yadav, Shri Ramanand Aji: Singh, Shri Aurora, Sardar Jagjit Singh Bagrodia, Shri Santosh Baby, Shri M. A. Balaram, Shri N. E. Balu, Shri T. R. Barman, Shri Debendra Nath Basu, Shri Chitta Bhattacharjee, Shri Nepaldev Bhuyan, Shri Gaya Chand Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gowda, Shri D. B. Chandra Gowda, Shri K. G. Thimme Goyal, Shri J. P. Gurupadaswamy, Shri M. S. Kaldate, Dr. Bapu Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini

226

Article 249 of

assassination Malaviya, Shri Satya Prakash Masood, Shri Rasheed Mishra, Shri Chaturanan Mohanan, Shri K. Mukherjee, Shrimati Kanak Naik, Shri R. S. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Shri P. Babul Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Sen, Shri Sukomaj Singh, Shri Ram Awadesh Suraj Prasad, Shri Talari Manohar, Shri Upendra, Shri Parvathaneni Verma, Shri Ashok Nath Verma, Shri Virendra Yadav, Shri Sharad

227

The resolution & aended, was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

MR. CHAIRMAN; Now the House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after Lunch at Thirty-two minutes past two of the clock. Mr. Deputy Chairman in the Chair.

CLARIFICATION ON THE STATE MENT REGARDING THE ASSASSI-NATION OF GENERAL A. S. VAIDYA, RETIRED CHIEF OF ARMY STAFF

MR. DEPUTY CHAIRMAN; Yes, Mr. Ourudas Das Gupta.

of General A. S. Vaida retd. Chief Army Staff

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, it is a matter of great pity and also a matter of unbelievable tragedy and also a matter of boundless shame that an obedient soldier has fallen a victim to the act of revenge by the terrorists and religious fanatics just because that man had carried out the Government orders or instructions or was instrumental in executing the operation' known as the "Blue Star Operation".

Sir, I would like to State that a patriotic soldier could be assassinated because of the unpatriotic failure on the part of those on whom rested the responsibility of protecting that man. Sir, this only indicates the total collapse of the Intelligence system, not of a particular Government in a particular area, but of the Government of India as $_{\rm a}$ whole.

Sir, there are some factors to be taken into consideration before we can frame the questions. The point is that there was a plan for murdering that gentleman and the plan was hatched long before and the plan was also intimated to the mare who was the target and the police was also apprised that some such plan had been made and that Gen. Vaidya could be murdered. And, Sir, the murder was committed. May I draw your attention to one ihing? The murder wa.5 committed, not in any border State, not in Delhi, but in Maharashtra where a Government rules having total harmony with the present rulers who rule from Delhi. Sir, this was an act of revenge and it only indicates that it is a case of rare calculation and boundless revenge on the part of those who have killed that man. Sir, I should say that the Government of India has lamentably proved unequal' to the task. It is n_0 match for thg terrorists. May I tell the Home Minister, through you, that if some such incident had happened in that part of the world which we call western democracy, the man in-charge of the Home portfolio, not in the State where the murder had taken place, but the man who looks after the Home portfolio in the country, would have said 'good-bye' silently and would! have gone out of the Government.

228